

Central Administrative Tribunal
Principal Bench

RA 256/99
in
OA 1797/99

6

New Delhi this the 14th day of December, 1999

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

In the matter of:

Amarjeet Singh,
S/o Shri Bharti Ram,
R/o Gali No.1, H.No. 19,
Main Sakarpur,
Delhi.

... Applicant.

Versus

1. Union of India through
Secretary,
Ministry of Communication,
Department of Telecommunication,
Sanchar Bhawan,
New Delhi.
2. Chief General Manager,
Dept. of Telecom,
Haryana Circle,
Ambala Cantt,
Ambala (Haryana).
3. General Manager,
Dept. of Telecom,
Karnal.
4. Asstt. Engineer (SW Room),
Telephone Exchange,
Karnal -132001.
5. Sub Divl. Officer,
Phones (West), Telephone
Exchange, Karnal-132001. ... Respondents.

Q R D E R (By circulation).

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

The applicant in OA 1797/99 has filed Review Application 256/99 praying for review of the order dated 18.8.1999.

B/

(b)

2. I have carefully considered the pleadings in the Review Application. There is no contention that there is an error apparent on the face of the record and no new grounds have also been brought out in the Review Application to bring it within the provisions of Order 47 Rule 1 CPC under which alone the same can lie. The review applicant has merely tried to reargue the case, bringing out the same facts in the Review Application, which having regard to the settled position of law (See. the judgement of the Supreme Court in Meera Bhanja Vs. Nirmala Kumari Choudhury, AIR 1995 SC 455) cannot be allowed. Accordingly, RA 256/99 is rejected.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member(J)

SRD